

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.65/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 before the Central Electricity Regulatory Commission for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of increase in rate of goods and services tax from 5% to 12% by way of Notification No.8/2021 – Central Tax (Rate) dated 30.9.2021 and on account of increase in the rate of goods and services tax paid (impact) at the rate of 4.9% (70% of 7% GST increase) as per the Notification No. 24/2018 – Central Tax (Rate) dated 31.12.2018, in terms of Article 12 of the Power Purchase Agreement dated 11.02.2020 between GRT Jewellers (India) Private Limited and Solar Energy Corporation of India Limited.
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : GRT Jewellers (India) Private Limited (GRTJIPL).
- Respondents : Solar Energy Corporation of India Limited (SECI).
- Parties Present : Shri Anand Ganesan, Advocate, GRTJIPL
Ms. Swapna Seshadri, Advocate, GRTJIPL
Ms. Aishwarya Subramani, Advocate, GRTJIPL
Ms. Tanya Sareen, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner sought liberty to file its rejoinder in the matter. Considering the said request, the Commission permitted the Petitioner to file its rejoinder within two weeks.

2. The Petition will be listed for hearing on **10.11.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)